

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 220/91
T.A. No.

DATE OF DECISION 16-3-1994

Shri Banshbhai Darji

Petitioner

Shri P.H. Pathak

Advocate for the Petitioner(s)

Versus

Union of India and Others

Respondent

Shri Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

Vice Chairman.

The Hon'ble Mr. K. Ramamoorthy

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Banshibhai A. Darji
Nr. Sardar Pole, Mahudha,
Ta. Nadiad.

Applicant.

Advocate Shri P.H. Pathak

Versus

1. Union of India

Notice to be served through
The Chief Post Master General
Gujarat Circle, Navrangpura,
Ahmedabad.

2. The Assistant Superintendent of
Post Offices, Sub-Division Nadiad.

Respondents.

Advocate Shri Akil Kureshi

O R A L J U D G E M E N T

In

O.A. 220 of 1991

Date: 16-3-1994.

Per Hon'ble Shri N.B Patel Vice Chairman.

Taken up on board today at the request of
Mr. Pathak. Mr. Pathak seeks permission to withdraw the O.A.
Permission granted. O.A. stands disposed of as withdrawn. No
order as to costs.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman.

A.A.B.